

Records of Estate Office

3705. SHRI GURUDAS KAMAT: Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether some records of Estate Office have been destroyed;

(b) if so, the details thereof ;

(c) whether the additional copies of such records are available; and

(d) if not, the steps taken to preserve the records in future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) to (c). Some records relating to assesment and recovery of licence fee were recently torn or damaged due to monkey menace but these could be reconstructed with the help fo other documents available.

(d) Action to repair the windows wherever necessary and to provide wire netting in some of the rooms has been taken. In addition instruction have been given to the staff to close windows and to ensure locking the doors leaving the office.

[*Translation*]

Alleged Corruption Chargee against Officers of BHEL

3706. SHRI RAJENDRA AGNIHOTRI: Will the PRIME MINISTER be pleased to state:

(a) whether some cases of alleged corruption involving many senior officers of BHEL are pending with the Union Government:

(b) if so, the details thereof:

(c) the number of cases disposed of during 1990-91 and the number of officers penalised; and

(d) the time by which the Government propose to dispose of the remaining cases?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) to (d). There is only ouecase of a senior officer of the rank of Additional General Manager and above which is under investigation since August, 1990. The case is expected to be disposed of in 6 months.

New P. D. S.

3707. SHRI RASA SINGH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) the criteria for indetifying the blocks wherein new Public Distribution System has been implemented and the State-wise number thereof;

(b) in what way this new system is different from the old public distribution system;

(c) the State-wise number of the blocks in the country- whe the new distribution system has been implemented;

(d) the reasons for non-availability fo foodstuffs and other items to be provided under the distribution system; and

(e) the outcome of the discussion held in the convention of food Ministers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). The Central Government has Identified, in consultation with State Government and UT Administrations, Blocks covered by area specific programmes such as Desert Development Programme (DDP).

Drought Prone Area Programme (DPAP), Integrated Tribal Development Projects (ITDP) and certain Designated Hill Areas (DHA) for implementing proposals to improve the reach of the Public Distribution System (PDS). The State Government/UT Administrations have been requested to open additional Fair Price Shop wherever necessary; issue ration cards to people not so far covered; eliminate bogus/cards and strengthen delivery systems of PDS Commedities to the Fair Price Shops in the identified blocks. The States/ UTs have also been requested to constitute Vigilance Committee at various levels including at FPS/Village level by involving consumers. While the Public Distribution system is universal in character and does not distinguish the beneficiaries based on income or occupation, this is a step to improve the reach of the PDS in the identified areas, populated by vulnerable sections of the population.

(c) A Statement showing the State-wise number of Blocks reported by the States UT Administrations as identified for implementing the revamped PDS is given below.

(d) The State Government/UT Administrations have been requested to earmark allocation of PDS items to these identified areas out of the normal allocation to the State for distribution under PDS. Allocation of PDS items is supplemental in nature and is not meant to meet the total requirements.

(e) In the meeting taken with State Food Ministers in August and October, 1991 State Government expressed support to the programme.

STATEMENT

State-wise Number of Block Reported by the State Government/UT Administration as Identified for Implementing the Revamped PDS

<i>State/U. T.</i>	<i>Number of Blocks</i>
Andhra Pradesh	120
Arunachal Pradesh	48

<i>State/U. T.</i>	<i>Number of Blocks</i>
Assam	69
Bihar	156
Goa	-
Gujarat	84
Haryana	44
Himachal Pradesh	7
Jammu & Kashmir	28
Karnataka	94
Kerala	21
Madhya Pradesh	201
Maharashtra	114
Manipur	22
Meghalaya	30
Mizoram	20
Nagaland	28
Orissa	143
Punjab	-
Rajasthan	122
Sikkim	4
Tamil Nadu	56
Tripura	18
Uttar Pradesh	145

<i>State/U. T.</i>	<i>Number of Blocks</i>
West Bengal	128
A & N Island	2
Chandigarh	-
D & N Haveli	1
Daman & Diu	1
Delhi	-
Lakshadweep	5
Pondicherry	-

Andhra Pradesh has confirmed that erstwhile block equivalents of Mandals identified as 120 only. In Sikkim, Districts have been taken as block equivalents.

[English]

Tapping of Resources by State Governments

3708. SHRI VIJAY NAVAL PATIL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Union Government monitor tapping of resources by State Governments for development plans;

(b) if so, the States which did not succeed in tapping sufficient resources for development plans during the last three years; and

(c) the action, if the Union Government propose to take against defaulting State?

THE MINISTER OF STATE IN THE

MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) Most of the State have not mobilised the proposed/committed levels of additional resources for plans during the last three years. In case of special category State, additional resources mobilised were not considered for planing as these were left to improve negative blance from current revenues.

(c) In the case of State having actual resource mobilisation short fo proposed levels and thus total resources, the outlays are revised downward, compared to the approved outlay. Furthermore, Central assistance is cut in case of shortfalls in expenditure for earmarked sectors against revised outlay approved by the Planning Commission.

Scheme for Second Channel of Door-darshan

3709. SHRI MRUTYUNJAYA NAYAK: Will the PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Planning Commission has cleared multi-million scheme to establish the second National Channel of Door-darshan:

(b) if not, the reasons therefor; and

(c) by when it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) to (c). The scheme is among those proposed by Ministry of information and Broadcasting for implementation in the Eighth Five Year plan, 1992-97. The planning Commission agrees with this in principle. However, its details have not